

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 309**  
IA-999/2024  
**IN**  
**IB-433(ND)/2023**

**IN THE MATTER OF:**

Dhanlaxmi Bank Ltd. .... Petitioner/Applicant  
Vs.  
K.N Marzook .... Respondent

**Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 09.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the FC : Mr. Asav Rajan, Ms. Charu Trivedi, Advs.  
For the RP : Mr. Bharat Sood, Adv., Mr. C A Rajmohan, RP  
For the Respondent : Ms. Swetha Elizabeth Sabor, Adv.

**ORDER**

**IA-999/2024**

Ld. Counsel appears for the Resolution Professional, Creditor and Personal Guarantor also.

As submitted by the Ld. Counsel appearing for the Personal Guarantor, they have already filed their objections in the RP's report on 08.03.2024. He is directed to bring the objections on record within one week.

List the matter **on 19.04.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**  
Ajay

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**